

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3429
ANSWERED ON:15.12.2006
CIVIC AMENITIES
Pathak Shri Harin

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the criteria of classifying a human dwelling as slum;
- (b) whether the above criteria are taken into consideration for providing clean water supply, power supply, sanitation and sewage and other civic amenities;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) whether such criteria are in conformity with the international norms to define a slum; and
- (f) if so, the details thereof and if not the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a): The criteria of classifying a slum as adopted by National Sample Survey Organisation (NSSO) and Registrar General & Census Commissioner of India (RGI) is annexed.

(b)to(d): Yes, Sir. Under the programmes implemented by the Ministry of Housing & Urban Poverty Alleviation, the above criteria are adopted.

(e)&(f): As per the definition of UN-HABITAT, slum is a contiguous settlement, where inhabitants are characterized as having inadequate housing and basic services. The criteria for defining slum adopted by UN-Habitat, is more or less similar to the criteria adopted by the Government of India.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 3429 FOR 15.12.2006

NATIONAL SAMPLE SURVEY ORGANISATION (NSSO)

1. A slum is a compact settlement with a collection of poorly built tenements, mostly of temporary nature, crowded together usually with inadequate sanitary and drinking water facilities in unhygienic conditions such type of area considered as `non notified slum` if at least 20 household lived in that area.
2. Area notified as slums by the respective municipalities, corporations, local bodies or development authorities are treated as `notified slum`.

REGISTRAR GENERAL OF INDIA (RGI)

1. All specified areas in a town or city notified as slum by State/Local Govt. and UT Administration under any Act including a slum Act.
2. All areas recognized as slum by State/Local Govt. and UT Administration, Housing and slum Board, which may have not been formally notified as slum under any act.
3. A compact area of at least 300 population or about 60-70 households of poorly built congested tenements in unhygienic environment usually with inadequate infrastructure and lacking in proper sanitary and drinking facilities.